

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K.PANDA, ACCOUNTANT MEMBER AND
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No.3563/Del/2019, A.Y. 2013-14

Bindya Jain	Vs.	ITO,
B-260, 2nd Floor,		Ward-55(1),
Yojna Vihar,		New Delhi
Delhi-110092		
PAN No. : AAEPJ2138G		
(Appellant)		(Respondent)

Appellant by	:	Sh. Suresh Gupta, CA
Respondent by	:	Sh. Om Prakash, Sr. DR

Date of hearing	:	27.10.2021
Date of pronouncement	:	27.10.2021

ORDER

PER R.K.PANDA, AM :

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-23, New Delhi, dated 14.03.2019.

2. The learned counsel for the assessee, vide its letter dated 29.09.2021, received by email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the

tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 27th October, 2021 in presence of both the parties.

Sd/-

(KULDIP SINGH)
JUDICIAL MEMBER

Binita

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(R.K.PANDA)
ACCOUNTANT MEMBER

By Order

Assistant Registrar,
ITAT, Delhi